

(1)

Per Tribunal

Excd for AH
on 20.7.95

MD
19-7
Pro Dy Registrar.

17) 20.7.95

Shri. S.S. Karkera for
the applicant.

He states that the
applicant is working
as ASTT has been
transferred to Goa in
1986 and from Goa to
Wardha in 1991. However
vide order dated 11/7/94
the respondents have
transferred the applicant
again, from Wardha to
Nagpur, but has not
given effect to this
order. Subsequently
the respondents have
issued the impugned
order dated 6/7/95
transferring the applicant
to Telecom Circle, Simla,
Himachal Pradesh; with
immediate effect.

The counsel for the
applicant drawn my
attention to the O.M.
dated 5/4/94 issued
by Dept. of Telecommuni-
cations, New Delhi
which deals with
decision to merge
Group 'B & C' (from JTO,
ASTTs and above) of
Telegraph Traffic Wing of
Department of Telecom.

(2)

with the Telecom Engg wing of Department of Telecom. In the said O.M it is stated that Cadres of ASTTs and ITTs are Circle cadres in the Telegraph Traffic & Telegraph Engg arms of the Department. They are equivalent cadres. For their merger, a Common Seniority list has to be prepared for each circle and the country. The inter-se Seniority should not be disturbed in the proposed merger.

Applicant states that he belongs to Maharashtra Circle and it is not open to the respondents to transfer the applicant to H.P. in view of the aforesaid O.M. The applicant made a representation which is at Annexure 'F' which has not been disposed of by the respondents.

In the circumstances respondents are directed to dispose of the representation by passing a speaking order within 3 weeks from receipt of this order. Liberty to the applicant to approach the Tribunal, if he is aggrieved of the order, so passed by the respondents.

O.A. disposed of with this direction - 'Dasti'.

Order/Judgment (despatched to Applicant's representative (3)

21/2/92

27/2/92

J.

(B. S. Hegde)
m(J)